



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 20]

नई दिल्ली, मंगलवार, मई 18, 2010 / वैशाख 28, 1932

No. 20]

NEW DELHI, TUESDAY, MAY 18, 2010 / VAISAKHA 28, 1932

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 18th May, 2010/Vaisakha 28, 1932 (Saka)

The following Act of Parliament received the assent of the President on the 17th May, 2010, and is hereby published for general information:—

THE PAYMENT OF GRATUITY (AMENDMENT) ACT, 2010

(No. 15 OF 2010)

[17th May, 2010.]

An Act further to amend the Payment of Gratuity Act, 1972.

BE it enacted by Parliament in the Sixty-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Payment of Gratuity (Amendment) Act, 2010.
- (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.
2. In section 4 of the Payment of Gratuity Act, 1972, in sub-section (3), for the words "three lakhs and fifty thousand rupees", the words "ten lakh rupees" shall be substituted.

Short title and commencement.

Amendment of section 4 of Act 39 of 1972.

V. K. BHASIN,
Secy. to the Govt. of India.



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EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 1007]

नई दिल्ली, सोमवार, मई 24, 2010/ज्येष्ठ 3, 1932

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श्रम और रोजगार मंत्रालय

MINISTRY OF LABOUR AND EMPLOYMENT

अधिसूचना

NOTIFICATION

नई दिल्ली, 24 मई, 2010

New Delhi, the 24th May, 2010

का.आ. 1217(अ).—उपदान संदाय (संशोधन) अधिनियम, 2010 (2010 का 15) की धारा 1 की उप-धारा (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केन्द्र सरकार एतद्द्वारा 24 मई, 2010 को उक्त अधिनियम के प्रभावी होने की तिथि के तौर पर निर्धारित करती है।

S.O. 1217(E).—In exercise of the powers conferred by sub-section (2) of Section 1 of The Payment of Gratuity (Amendment) Act, 2010 (15 of 2010), the Central Government hereby appoints the 24th day of May, 2010, as the date on which the said Act shall come into force.

[फा. सं. एस-42012/1/2008-एसएस-II (खंड-II)]

[F. No. S-42012/1/2008-SS-II (Vol. II)]

एस. के. श्रीवास्तव, अपर सचिव

S. K. SRIVASTAVA, Addl. Secy.